

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Review Application No. 248 of 1992

Union of India & Others, Applicant/Respondents

In

Transfer Application No. 499 of 1987

Versus

Union of India & Others Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C. Srivastava, VC)

This review application is directed against our judgement dated 18.12.1991 allowing the T.A. The case was heard and disposed of after hearing the counsel for the parties and considering the pleas urged. The scope of review application is limited and it also does not include raising or urging of points not raised in court. The transferred case which as a suit was entertained and obviously considered to be not barred by limitation was to be proceeded with from the stage transferred. The plea of res judicata not urged earlier is not sustainable and this may be the reason in not raising it. There is no error much less than an error apparent on the face of the record as such the review application is rejected.

Member (A)

Vice-Chairman

Lucknow Dated 24th July, 1992.

(RKA)